

**DIVISION BENCH**

**A-01**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/131(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>th</sup> June,  
2021, 10:30 A.M**

Name of the Company	BANK OF BARODA Vs. PUNAM SINGH		
Under Section	Section 95(1)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearances (via video conference)**

For the applicant

Mr. Avishek Guha, Advocate

**ORDER**

Mr. Avishek Guha, Ld. Counsel for the applicant present.

This matter was initially fixed for hearing on 05.07.2021. However, this is being taken up today on the strength of mentioning via email dated 29.06.2021.

Mr. Avishek Guha, Ld. Counsel appearing for the applicant submits that he seeks leave to withdraw the Petition on the ground that the proposed Resolution Professional is already acting as the Liquidator of the Corporate Debtor. Recording these submissions, CP(IB)/131(KB)2021 is dismissed as withdrawn with liberty to file a fresh Petition in accordance with law.

**(Harish Chander Suri)**  
**Member (Technical)**

**(Rajasekhar V.K.)**  
**Member (Judicial)**